

हूँ कि आपने तो प्रेस काफ़ेस में स्टेटमेंट दी है कि 40 हजार मकान हर साल बनेंगे और जब कि अभी आप फरमा रहे हैं कि दो सालों में 30 हजार मकानात हम बना सकेंगे तो कौन सी बात हम मही मानें ? और आप खुद ही कह रहे हैं कि विगत वर्षों में केवल तीन हजार मकान बन सके हैं। अब आपने यह लम्बा चौड़ा एम्ब्लीशियस प्लान देश के सामने दिया है। मैं यह जानना चाहता हूँ कि क्या आप अगले सालों में अपने स्टेटमेंट के अनुसार 40 हजार मकान बना सकेंगे ?

श्री सिकन्दर बख्त : जनाब, मैं यह कहना चाहता हूँ कि इन दोनों सवालों में बड़ा फर्क है। जिन मकानों का डेम मन्च में जिक्र किया गया है वह गवर्नमेन्ट सर्वेन्ट्स से ताल्लुक रखते हैं। लेकिन जो 40 हजार मकानों का जिक्र किया गया है वह दिल्ली डेवलपमेन्ट अथोरिटी और दूसरे जरियों से दिल्ली में तामीर किये जाने हैं। इसलिए मैंने यह अर्ज किया है कि ये दोनों मन्च अलग अलग हैं।

श्री सीताराम केसरी : आपने जो इस तरह की एक एम्ब्लीशियस प्लान तैयार की है, क्या आप उसमें कामयाब हो जायेंगे ?

श्री सिकन्दर बख्त : जनाब सदर साहब, मेरी मुश्किल यह है कि माननीय सदस्य मेरी बात को समझ नहीं पा रहे हैं। अभी जो प्रश्न सदन में चल रहा है उसका संबंध सरकारी कर्मचारियों के लिए गाजियाबाद में कितने मकान बनाये गये हैं, उनसे है। आपने पूरे दिल्ली के बारे में सवाल पछ दिया है। 40 हजार मकानों की जो बात कही गई थी वह डी०डी०००, सेट्रल पी० डब्ल्यू०डी०, प्राइवेट बिल्डर्स आदि से मिल कर आने वाले सालों में बनने हैं। इस बारे में बातचीत चल रही है। इस बारे में 4 फरवरी को एक मीटिंग की गई है। हम सभी लोगों से मिल कर इस समस्या का कोई हल निकालना चाहते हैं। इसमें ग्रुप हाउसिंग सोसायटियां बगैरह सभी शामिल हैं।

Pollution of water of the river Nagapati

*319. SHRI BRAHMANANDA PANDA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION: be pleased to state:

(a) whether it is a fact that a memorandum has been sent to the Minister of Health and Family Welfare in which it has been stated that the pollution of water of the river Nagapati due to discharge of poisonous effluents of the J.K. Paper Mills into the river is causing hazard to public health and that people have been suffering by drinking river water, as reported in the "News World" of the 6th February, 1978 published from Cuttack in Orissa.

(b) whether it is a fact that a number of deaths have occurred thereby and the people and cattle, who have no alternative source of water supply are forced to drink the polluted water of the river and thus develop a number of diseases:

(c) whether the Central Government have made an enquiry into the matter; if so, with what results; and

(d) what preventive measures the Central Government have taken or propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) Yes, Sir. a representation dated 17th December, 1977 to this effect addressed to the Chief Minister, Orissa. with copy to the Union Minister of Health and Family Welfare was received.

(b) The Government of Orissa have stated that no report has been received about deaths due to use of this water.

(c) and (d) The Central Act, viz. the "Water (Prevention and Control of Water Pollution) Act, 1974", has not yet been adopted by the State

Government. It is, therefore, for the State Government to enquire and take action under the Orissa River Pollution Prevention Act.

SHRI BRAHMANANDA PANDA: In this wretched country the arm of big money is so long than that of the arm of law that whatever these monopoly houses and big houses do, whatever crime they commit to humanity they go scotfree. Recently, Sir, there was a petition on pollution about Jayshree Chemicals Ltd. The report was submitted to the House but so far nothing has been done. No steps have been taken by the Orissa Government and the Central Government. Here it is again another monopoly house which is having its factories in the backward areas of Gonjam. This concerns the river Nagapati. Sir, you have been Governor of Orissa and you know it. It is left to the Board. Why not the Central Government press the Government of Orissa to have a legislation as a model in accordance with the legislation of the Central Government? Most of the States have accepted it. Now, if it is left to the officers there alone, what can you expect? Only death and suffering for the people there. Nothing else.

SHRI SIKANDAR BAKHT: I have already written in this connection to the Chief Minister of Orissa and the State Government have written recently that expeditious steps are being taken to adopt the Act. I am sure we will be able to take effective measures to check this pollution.

SHRI BRAHMANANDA PANDA: There was regular commotion. I do not know what the Orissa Government have done. One Satyanarayana died because of polluted drinking water. Have the Government taken any steps because when they issue a licence they should ensure that safety measures are taken. The Government mechanism is completely silent at the Central level. From my own experience I am telling you. The man has died. Cattle died and there

soil erosion. If it is left only to the Government of Orissa and its low-level officials to go and look into the matter what will be the fate of those people? Therefore, I demand from the Government that they should send a team from here to find out what has happened and report to the House. Will the Government agree to that?

SHRI SIKANDAR BAKHT: We shall be able to send the team immediately after the State decides to adopt the Central Act.

SHRI LAKSHMANA MAHA-PATRO: May I know, Sir, whether the Government will conduct a survey in the area to find out how far it is affecting the health of the people down-stream at least?

SHRI SIKANDAR BAKHT: There are about fifty villages which are supposed to be affected by this sort of effluents which are being discharged into the river. The mill authorities were directed to provide open wells in all the fifty villages. Twenty villages have been provided with open wells. They are being pressed to provide open wells in the rest of the thirty villages also.

State farms

*320. DR. Z. A. AHMAD:

SHRI INDRADEEP SINHA:

SHRI JAGJIT SINGH

ANAND:†

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that some State Governments have asked the Central Government to hand over the Central Government owned farms in States to the respective State Governments;

(b) if so, what are the details in this regard and what action the Central Government have taken or propose to take in the matter; and

†The question was actually asked on the floor of the House by Shri Jagjit Singh Anand.